

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
32932-32933/2015

(Arising out of impugned final judgment and order dated 09/07/2015 in CMRA No. 336849/2014 14/11/2013 in CMWP No. 33826/2012 passed by the High Court Of Judicature at Allahabad)

M/S. DESIGNARCH INFRASTRUCTURE PVT. LTD. AND ANR. Petitioner(s)

VERSUS

VICE CHAIRMAN, GHAZIABAD DEVELOPMENT AUTHORITY AND ORS.

Respondent(s)

(With office report)

with IA 6-7 (for permission to file additional documents)

Date : 14/12/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Rakesh Kumar, Adv.
Mr. Rupesh Kumar Sinha, Adv.

For Respondent(s) Mr. Rakesh Uttamchandra Upadhyay, Adv.
Ms. Aarti Upadhyay, Adv.

Mr. Awanish Kumar, Adv.
for Mr. Bankey Bihari, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners states, that on account of certain subsequent events, the instant petitions have been rendered infructuous, and he may be permitted to withdraw the same, as having been rendered infructuous.

Disposed of, as having been rendered infructuous.

(Renuka Sadana)
Assistant Registrar

(Parveen Kumar)
AR-cum-PS